

(e) Since the programme is a continuing one, the unspent balance is carried forward to the next year.

### Increasing Output of Cereals

1112. SHRIMATI JAYANTI PATNAIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have a proposal to double the output of cereals;

(b) if so, the State-wise efforts made in this regard; and

(c) the target set to increase cereal output in the Sixth Plan period?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) Does not arise.

(c) A target of increasing cereals production by 37.97 million tonnes has been fixed for the terminal year (1984-85) of the Sixth Five Year Plan over the actual production of 101.13 million tonnes in 1979-80, which is the base year.

### Disputes of Sharing Water between States

1113. SHRI CHINTAMANI JENA: Will the Minister of IRRIGATION be pleased to state:

(a) the details of the disputes regarding sharing of water between the States that are pending with the Centre and since how long they are pending;

(b) at what stage they are; and

(c) what are the reasons for prolonging the disputes and when the final decision is likely to be taken?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) The main pending river water disputes relate to (i) the use and development of waters of Cauvery basin amongst Karnataka, Tamil Nadu, Kerala and Pondicherry; and

(ii) Yamuna basin amongst Haryana, Uttar Pradesh, Rajasthan, Himachal Pradesh and Delhi.

The issue of sharing of Cauvery waters was brought to the notice of the Central Government around 1970 and that of Yamuna waters in 1974.

(b) and (c). There are some major differences among the basin States with regard to the use and further development of waters of these two river basins, negotiations for the settlement of which are being continued with the State Governments concerned so as to find amicable solutions. It is not however, possible to indicate the date by which these disputes are likely to be solved finally on account of intricate nature of the disputes.

### Fee Paid to Decorator for Asiad Games Village

1114. SHRI SURAJ BHAN:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether his attention has been drawn to press reports that a fee of Rs. 2,16,000/- has been paid to a private interior decorator for designing some items for Asiad Games Village; and

(b) the details in this regard?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (d). The information is being collected and will be laid on the Table of the Sabha.

### Encroachment of Public land

1115. SHRI B. V. DESAI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that recently several measures have been initiated to stop the encroachment of public land or allow unlanded growth of the city;